

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 161/MP/2012**

Subject : Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission ((Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010.

Date of hearing : 26.7.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : L. H. Sugar Factory Ltd., Pilbhit

Respondents : Uttar Pradesh New and Renewable Energy Development Agency, Lucknow  
National Load Despatch Centre, New Delhi

Parties present : Shri Punit Parihar, Advocate for the petitioner

**Record of Proceedings**

Learned counsel for the petitioner submitted that the issues in this petition are similar to Petition No.138/MP/2012 and accordingly, he is adopting the same arguments in the present petition.

2. The Commission directed to admit the petition and issue notices to the respondents.

3. Accordingly, the petitioner was directed to serve the copy of the petition on the respondents immediately. The respondents who may file their response by 31.8.2012 and the petitioner may file its rejoinder, if any, by 12.9.2012.

4. The petition shall be listed for hearing on 18.9.2012.

**By the order of the Commission**

**Sd/-**

**(T. Rout)**

**Joint Chief (Law)**